

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
Rajya Sabha
UNSTARRED QUESTION NO. : 2412
TO BE ANSWERED ON THE 8th August 2022
SAFETY OF AIR PASSENGERS

2412. SHRI BRIJLAL

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) whether Government has held any meeting with airline companies to enhance the safety of passengers and if so, the details thereof and the response of airline companies thereto;**
- (b) whether Government has sought a detailed report on the air accidents that took place last month and if so, the details thereof;**
- (c) whether Government has set any new flying standards for airline companies and if so, the details thereof; and**
- (d) details of the guidelines regarding safety of passengers issued by Government for compliance of airline companies?**

ANSWER

**Minister of State in the Ministry of CIVIL AVIATION
(GEN. (DR) V. K. SINGH (RETD))**

(a) The Directorate General of Civil Aviation (DGCA) conducts meetings with stakeholders/ airline/ operator as and when required for improvement in safety of passenger and aircraft. DGCA takes the input from the stakeholders, where required. The Government has recently held meetings and sensitised the scheduled airlines to give utmost importance to safety of operations. Various steps have been taken which inter-alia include:

- (i) Scheduled Airlines have been asked to increase their engineering related capabilities at all base stations and transit stations.**
- (ii) Special audits and spot checks have been ordered by DGCA.**
- (iii) Airlines have been asked to take appropriate mitigation action and greater internal surveillance to ensure safety of air operations.**

(b) No accident has occurred in July 2022 involving any Indian scheduled airline, however, an aircraft belonging to a flying training organisation (FTO) met with an accident in July 2022.

(c) Recently, DGCA has revised Civil Aviation Requirements (CAR) Section 7 Series B Part XX which pertains to Competency Based Training & Assessment (CBTA) and Evidence Based Training (EBT). DGCA has also issued 03 (three) Operations Circular (OC) on RNP 0.3 Operations, Simulator operations quality assurance and Standard Operating Procedures (SOP) for aircraft operations.

(d) To ensure safety, DGCA has laid down the regulations and guidelines under Aircraft rules 1937 for regulating the airlines. Further, these regulations are amended/ revised by DGCA from time to time based upon the amendments in ICAO Annexes and based upon safety recommendations of Aircraft (Accident Investigation Bureau (AAIB) / Directorate of Air safety, DGCA. Compliance with these regulations is ensured during certification and during the regular surveillance of airline companies by DGCA. DGCA also reviews the Annual Surveillance Programme regularly so as to meet the state obligation and to promote safe, orderly and efficient operation of aviation activities for safety oversight.
